

amend the Railway Protection Force Act in order to give the force more teeth; and

(b) what are the details thereof and how it will benefit passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) and (b). Proposals to amend the RPF Act to give more powers to RPF are under active consideration.

#### Pilferage and thefts in transit on Railways

827 SHRI B. V. DESAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether he had expressed his concern that Railways have not been able to check effectively loss of goods carried by them and that these losses were a huge drain on the national exchequer;

(b) if so, whether he had called a one day meeting of the Chief Security Officers of Railway Protection Force on 26 November, 1982;

(c) whether he had asked the Railway Board to set up a Committee to investigate the actual extent of losses through pilferage and thefts in transit on the railways;

(d) whether Ministry's proposal for setting up a task force at 50 vulnerable points on railways has not been implemented so far;

(e) if so, reasons therefor; and

(f) what steps Railway Ministry is considering to check the rising thefts in railway during 1983?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Yes.

(b) Yes.

(c) A committee has been set up to study the problem of theft and pilferage and suggest means for effective improvement.

(d) No. Security Task Forces are working at the 50 vulnerable Stations.

(e) Does not arise.

(f) An intensive drive against the activities of criminals and receivers of stolen property has been launched on the railways particularly in the Eastern section where the incidence of crime is high. Besides this, notorious criminals and receivers operating on the railways are being detained under National Security Act. Security Task Forces are collecting intelligence about the criminals and making all out efforts to prevent thefts and pilferages at vulnerable points by conducting raids on receivers and criminals.

#### Setting up of Task Force for Non-Aligned Summit

828. SHRI B. V. DESAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that a task force was set up for Seventh Non-aligned Summit which is to be held in March, 1983 in New Delhi; and

(b) if so, whether the Summit will be preceded by a meeting at the senior official level on 1 and 2 March and of Foreign Ministers on 3 and 4 March, 1983?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) Yes, Sir.

#### Fare introduced by DTC during Asiad'82

829. SHRI LAKSHMAN MALLICK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state;

(a) the reasons for introduction of two rupees ticket by Delhi Transport Corporation during the Asiad'82;

(b) the profit earned or loss suffered by Delhi Transport Corporation by introducing two rupees ticket during that period;

(c) whether Government have a proposal to reintroduce two rupees tickets again for the passengers; and

(d) if so, when such proposal is going to be implemented?

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI):**

(a) Rs. 2/- tickets which were named "travel as you please" were introduced for the period of the IX Asian Games in order to facilitate travel of the visitors and spectators to different Stadia. It also helped the D.T.C. to minimise the problem of issuing various denominations of tickets during the rush days when passenger load was at its highest.

(b) For the purposes of calculating profit and loss, income from total sale of all kinds of tickets/passes is taken into account. Rs. 2/- tickets formed only a part of total number of denominations of tickets sold during the Asian Games. However during the period of Games, a total of 36,74,445 "Travel As You Please" tickets were sold accounting for an income of Rs. 73,48,890.

(c) No, Sir.

(d) Does not arise.

### **Production capacity of Electric Locomotives**

**830. SHRI ARJUN SETHI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the existing production capacity of electric locos at the Chittaranjan Locomotive Works is inadequate to meet the requirements of both the additional traffic and the traffic to be hauled when steam locos are phased out; and

(b) if so, whether the Railway Reforms Committee have suggested some

measures to be taken in this regard to make a realistic assessment of how this can be achieved?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF):**

(a) The production capacity at Chittaranjan Locomotive Works is adequate to meet the requirements of electric locomotives upto the end of Sixth Plan i.e. 1984-85. The requirements of electric locomotives may go up in Seventh Plan. Assessment of the requirements of electric locomotives in Seventh Plan have been commenced and are expected to be finalised shortly. Additional electric locomotives are not generally required on account of general phasing out of steam locomotives.

(b) Railway Reforms Committee, in their report have estimated that the production capacity of electric locomotives will have to be increased to 190 per year by 1991-92 in a phased manner based on additional electrification of about 5000 RKM track during Seventh Plan and beyond upto 2000 A.D.

As brought out in reply to part (a) above action as necessary to augment capacity to the required extent at Chittaranjan Locomotives Works will be taken.

### **CGHS benefits to Pensioners without any payment**

**831. SHRI HARIKESH BAHADUR:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the Delhi pensioners problems vis-a-vis Central Government Health Scheme as brought out in 'Evening News' on 17 January, 1983;

(b) whether it is not possible for Government to look after its pensioners by arranging deduction of charges through their pensions at the source as in case of salaried staff; and